

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3704
ANSWERED ON:20.03.2013
COMMERCIAL ACTIVITIES IN RESIDENTIAL AREAS
Bhagat Shri Sudarshan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that large scale commercial activities are going on in the residential areas in the metropolitan cities including those developed by the Delhi Development Authority;
- (b) if so, the details of such commercial activities noticed during each of the last three years and the current year, colony-wide; and
- (c) the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI)

(a) to (c) : On receipt of specific complaints regarding non-permissible commercial activities, Delhi Development Authority (DDA) initiates appropriate enforcement action. In respect of Government Colonies, on receipt of complaints about the misuse of quarter, action is taken against the allottees indulging in commercial activities in the Government accommodations under Supplementary Rule 317-B-21 for breach of the allotment Rules and conditions. Regarding other Metropolitan cities, the information is not compiled by the Central Government for its being a state subject.